

India's trade does not arise at this stage.

(c) No, Sir.

#### Katcha Thivu Islands

\*896. **Shri Tangamani**: Will the **Prime Minister** be pleased to refer to the reply given to a supplementary on Starred Question No. 239 on the 9th August, 1960 and state whether the Katcha Thivu Islands are a part of India or a part of Ceylon?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan)**: There is some controversy between us and the Ceylon Government as regards jurisdiction over the island. The matter is under examination.

#### The Sambaleshwari Motor Transport Co. Ltd.

\*897. **Shri Surendranath Dwivedy**: Will the **Minister of Commerce and Industry** be pleased to state:

(a) whether it has come to the notice of the Company Law Administration that a public limited company called "The Sambaleshwari Motor Transport Co. Ltd." has not published the balance sheet for the last 10 years and no general meeting of the company has been held during this period; and

(b) if so, what action has been taken or is proposed to be taken against the Company?

**The Minister of Commerce (Shri Kanungo)**: (a). Yes, Sir.

(b) As the motor transport business on the routes operated by the company was nationalised with effect from 1-1-1950 and the vehicles etc. of the company were taken over by the Government of Orissa, the company was advised to go into voluntary liquidation. Since no material steps have been taken to put the company into liquidation, the Registrar of Companies has been instructed to launch prosecutions for the defaults under the Companies Act.

#### Employees' State Insurance Scheme

\*898. { **Shrimati Parvathi Krishnan**:  
**Shri Nagi Reddy**:

Will the **Minister of Labour and Employment** be pleased to state:

(a) whether any of the employers of Madras State have not paid their dues on account of contribution towards the **Employees' State Insurance Scheme**;

(b) if so, particulars of the employers;

(c) the amount not paid by them upto June, 1960; and

(d) the action taken by Government in the matter?

**The Deputy Minister of Labour and Planning (Shri L. N. Mishra)**: (a). Yes.

(b) and c). About Rs. 5,26,853 were due from 345 establishments in private sector and about Rs. 88,538 from 29 establishments in public sector.

(d) Legal action under the **Employees' State Insurance Act, 1948**, has been taken, wherever necessary.

#### सरकारी विज्ञापन

\*८९९. श्री भक्त दर्शन : क्या सूचना और प्रसारण मंत्री ९ अगस्त, १९६० के तारांकित प्रश्न संख्या २६१ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

(क) समाचारपत्रों को सरकारी विज्ञापन देने की प्रक्रिया के सम्बन्ध में इंडियन एण्ड ईस्टर्न न्यूजपेपर्स सोसाइटी और एडटाईजिंग एजेंसीज प्रसंसियेशन आफ इंडिया के साथ जो करार हुआ है उसका सारांश क्या है ; और

(ख) उक्त करार को कार्यान्वित करने के लिये क्या पग उठाये जा रहे हैं ?

सूचना और प्रसारण मंत्री (डा० केशकर) : (क) और (ख). इस समझौते का एक भाग विज्ञापन-दरों से सम्बन्धित है